

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 31 OF 2018 &
IA NO. 1025 OF 2018**

Dated: 20th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s. Green Energy Association

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal
Ms. Surabhi Pandey

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2

Ms. Ragima for R-3

Mr. Ashok Bannidini
Mr. Amith J. for R-6

ORDER

IA NO. 1025 OF 2018

(Appln. for condonation of delay in filing reply)

For the reasons stated in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 31 OF 2018

Except Respondent No.2, other respondents have not filed their reply in spite of mentioning as last chance on the earlier date. Hence, the same is taken as nil.

Pleadings are complete. List the matter for hearing on 12.11.2018.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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